

PUNJAB VIDHAN SABHA

Bill No. 3-PLA-2019

**THE AMRITSAR WALLED CITY (RECOGNITION OF USAGE)
AMENDMENT BILL, 2019**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

A

BILL

further to amend the Amritsar Walled City (Recognition of Usage) Act, 2016.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Amritsar Walled City (Recognition of Usage) Amendment Act, 2019. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Amritsar Walled City (Recognition of Usage) Act, 2016 (hereinafter referred to as the principal Act), for section 3, the following section shall be substituted, namely :— Substitution of section 3 of Punjab Act 13 of 2016.

“3. (1) Within a period of thirty days from the date of coming into force of the Amritsar Walled City (Recognition of Usage) Amendment Act, 2019, any owner of the commercial establishment, within the walled city, may voluntarily disclose about any building violation and apply to the Competent Authority for recognition of its usage as on the appointed date. Such an application shall be submitted as per Form ‘A’ along with photographs of such establishment, duly signed by its owner.

(2) Thereafter, within a period of sixty days, the applicant shall submit the required information in Form-B alongwith all the requisite documents/plans and such application fee, as may be prescribed.”

3. In the principal Act, for section 5, the following section shall be substituted, namely :— Substitution of section 5 of Punjab Act 13 of 2016.

“5. The competent authority shall pass the final order and finalize the matter under this Act within a period of one year from the date of coming into force of the Amritsar Walled City (Recognition of Usage) Amendment Act, 2019.”

CHANDIGARH :
The 6th March, 2019.

SHASHI LAKHANPAL MISHRA,
Secretary.